

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI
I.A. NO. 392 OF 2023

IN
O.A. NO. 667 OF 2018

IN THE MATTER OF :

Mahendra Singh

... Applicant

Versus

State of Haryana & Ors.

.....Respondents

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TARUN GUPTA

ADVOCATE FOR THE APPLICANT

B-7/50, SAFDARJUNG ENCLAVE MAIN

NEW DELHI – 110 029

NEW DELHI

DATED : 03/06/2024

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI
I.A. NO.392 OF 2023
IN
O.A. NO. 667 OF 2018

IN THE MATTER OF :

Mahendra Singh ... Applicant
Versus
State of Haryana & Ors.Respondents

AND

IN THE MATTER OF:

M/s Deva Stone crusher,
Village Berundla, Nangal Chaudhary,
Distt Mahendragarh, Haryana.
Through its partner.Applicant

**OBJECTIONS ON BEHALF OF M/S DEVA STONE CRUSHER
TO THE REPORT DATED 25.4.2024 FILED BY THE JOINT
COMMITTEE**

MOST RESPECTFULLY SHOWETH :

1. That the above captioned OA is pending before this Hon'ble Tribunal. In the said matter, this Hon'ble Tribunal vide order dated 1.2.2024 had directed the Joint Committee to fix the final compensation after determining the extent and period of violation and after giving opportunity of hearing to the concerned stone

crushers.

2. That pursuant to the said order, the Joint Committee has filed a report dated 25.4.2024, wherein the compensation as recommended by the committee has been indicated. The name of the Applicant is at serial no.93 in the list annexed as Annexure-3 to the said report.

3. That a perusal of the said list would show that the Joint Committee has recommended to impose a compensation of Rs.5,93,750/- on the Applicant for the alleged deficiency of "inadequate plantation" for the period 8.5.2023 to 10.8.2023. It is submitted that the Joint Committee has manifestly erred in recommending imposition of the said compensation on the Applicant. The Applicant is raising following objections in respect of the said recommendations:-

a. That unit of the Applicant was not in operation during the relevant period i.e. 8.5.2023 to 10.8.2023. The purpose of imposing environmental compensation is to penalize the units which had caused harm to the environment due to their operations. However as far as the unit of the Applicant is

concerned, there is no question of it causing any harm to the environment during the relevant period as it was not in operation during the said period.

Pertinently the Applicant's unit has never operated till date. It was granted consent to establish on 16.8.2018. The consent to operate was granted to it only on 4.6.2022. However due to financial constraints, the Applicant was unable to obtain electricity connection, procure raw material and operate its unit. The Applicant had duly intimated the same to the Pollution Control Board vide letters dated 10.6.2022 and 19.9.2022. Therefore, since the Applicant unit has never operated till date, there is no question of it causing any pollution or damage to the environment. Hence it is not liable to pay any environment compensation.

b. The Applicant had duly produced before the committee the document endorsed by Electricity department which clearly show that there is no electricity connection on the unit of the Applicant. Similarly the Applicant had also produced its GST registration which clearly shows that it was granted GST certificate only on 28.8.2023 i.e. almost 18 days after the expiry of alleged period of

also requested the board to conduct re-inspection and verify the factum of adequate green belt. However the board did not bother to carry out any re-inspection to verify the factum of green belt.

The Applicant had also apprised the Joint Committee about the said fact in writing. However the Joint Committee did not try to verify the actual position regarding the green belt and mechanically recommended imposition of compensation simply on the basis of show cause notice sent by the Board. It is submitted that the Joint Committee ought to have independently verified the factum of "alleged inadequacy in the green belt" rather than simply proceeding on the basis of show cause notices sent by the Board. Hence the recommendation of the Joint Committee being not based on any independent verification, deserve to be rejected.

4. That a perusal of the aforesaid facts clearly establish that the Joint Committee has wrongly recommended imposition of compensation on the Applicant though no violation as alleged in the report of the Joint Committee was ever committed by the Applicant. Hence the said recommendation deserves to be

rejected.

Copy of Show cause notice dated 11.5.2023 is annexed herewith and marked as **Annexure A-1**, Copy of reply dated 16.5.2023 is annexed herewith and marked as **Annexure A-2**, Copy of letter dated 15.4.2024 is annexed herewith and marked as **Annexure A-3**, Copy of CTE of the Applicant is annexed herewith and marked as **Annexure A-4**, Copy of CTO of the Applicant is annexed herewith and marked as **Annexure A-5**, Copy of GST Registration is annexed herewith and marked as **Annexure A-6**, Copy of letter regarding electricity connection is annexed herewith and marked as **Annexure A-7**, copy of letter dated 10.6.2022 sent by the Applicant to HSPCB is annexed herewith and marked as **Annexure A-8**, copy of letter dated 19.9.2022 sent by the Applicant to HSPCB is annexed herewith and marked as **Annexure A-9**.

PRAYER

It is, therefore, most respectfully prayed that this Hon'ble Tribunal may be pleased to:

(a) reject the recommendation made by the Joint Committee in its report dated 24.5.2024 for imposition of compensation of Rs.5,93,750/- on the Applicant;

(b) pass such other and further order/orders as may be deemed fit and proper on the facts and in the circumstances of this case.

Parveeniy

APPLICANT

THROUGH COUNSEL

Tarun Gupta
TARUN GUPTA

ADVOCATE FOR THE APPLICANT

B-7/50,SAFDARJUNG ENCLAVE MAIN

NEW DELHI – 110 029

NEW DELHI

DATED : *03/06/2024*

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI
I.A. NO. 392 of 2023
IN
O.A. NO. 667 OF 2018

IN THE MATTER OF :

Mahendra Singh ... Applicant
Versus

State of Haryana & Ors.Respondents

AFFIDAVIT OF MR. PARVEEN YADAV S/O SH. SURESH
KUMAR YADAV, AGED ABOUT 37 YEARS, R/O H.NO.76,
SECTOR-1, IMT MANESAR, HARYANA, PRESENTLY AT NEW
DELHI.

I, the above named deponent do hereby solemnly affirm and
declare on oath as under:-

1. That I am the proprietor of the Applicant herein and am fully
conversant with the facts of the present case, therefore, I am
competent to swear the present affidavit.
2. That the accompanying objections have been prepared
under my instructions. I have read and understood the contents
of the said objections and same are true and correct to the best
of my knowledge and belief.



3. I state that all the annexures are true copies to their respective original.

Parveen 'y

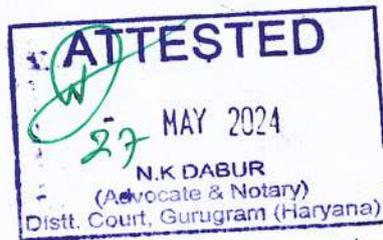
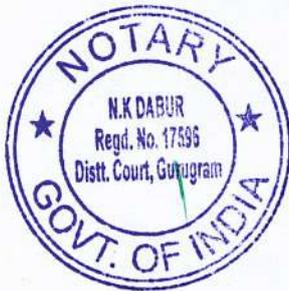
DEPONENT

VERIFICATION :

Verified at New Delhi on this the *27th* day of *May*, 2024 that the contents of my above affidavit are true and correct as per my belief, no part of it is false and nothing material has been concealed therefrom.

Parveen 'y

DEPONENT



27 MAY 2024



Haryana State Pollution Control Board
Regional Office, Mahendragarh at SCO-D6 & D-7,
Suncity Commercial Complex, Sector-6, A-Block Rewari
Tele Fax: 01274-244241, E-Mail: hspcbromg@gmail.com



No. HSPCB/MG/2023/390

Dated 11.05.2023

To,

SHOW CAUSE NOTICE

M/s DEVA STONE CRUSHER, Khewat No. 6, Khatoni NO. 6, M.No. / Kila No. 7//22/1 (7-04) & 22//2/2/1 (4-16)
total 12 Kanal 0 Marla at VIII-Berundla, Nangal Chaudhary Distt-Mohindergarh

Sub.- Show cause notice for closure under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 & withdrawal the consent to operate granted under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 and imposing Environmental compensation.

Ref. Hon'ble NGT order dated 18.01.2023 in OA No. 667/2018 titled as Mahendra Singh Vs State of Haryana and Ors., OA No. 679/2018 titled as Tejpal Vs State of Haryana and Ors. & OA No. 599/2019 titled as Bishamber Singh Vs State of Haryana and Ors.

In this connection, it is intimated that the matter regarding remedial action for enforcement of environmental norms under the provisions of the Air Act, 1981 and the Water Act, 1974 by the stone crushers in District Mahendragarh, Haryana, which are source of air pollution in the area, is pending before the Hon'ble National Green Tribunal in above referred OA Nos. and as per Hon'ble NGT order dated 18.01.2023 directed that "The units which have been identified as non-compliant may be closed forthwith. The units which are not identified but are operating in violation of norms may also be proceeded against for closure till compliance forthwith".

Whereas, as per item No. II of Schedule II of the stone crusher notification dated 11.05.2016 "All the stone crushing units shall provide a green belt along the periphery having avenue plantation of two rows after approval of plantation plan by the Divisional Forest Officer concerned".

Whereas, as per report received from Divisional Forest Officer (DFO), Mahendragarh vide office letter No. 727 dated 08.05.2023 and intimated that, you have not provided adequate green belt as per approved plantation plan in compliance of notification dated 11.05.2016.

Thus, your unit is willfully & deliberately violating the provisions of notification dated 11.05.2016 & conditions of which is actionable under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 & besides revocation of CTO as provision of Air (Prevention & Control of Pollution) Act, 1981

In view of above, you are hereby issued a show cause notice for **15 days** for closure under Section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 besides revocation of CTO and imposing Environmental compensation (if applicable) as per letter No. HSPCB/PLG/2019/6043-75 dated 20.04.2019 as assessed by the Board as per methodology define therein due to not providing adequate green belt as intimated by DFO Mahendragarh in compliance of notification dated 11.05.2016 and for violation of the conditions of CTO granted and if complied than compliance may be submitted through DFO, Mahendragarh to this office within 15 days.

In case you fail to reply/comply with the deficiencies mentioned above within above mentioned stipulated period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant closure action against your unit under 31A of Air Act, 1981 besides revoking the consent to establish/consent to operate granted to your unit & initiation of legal action under the provision of Air (Prevention & Control of Pollution) Act, 1981 and imposing Environment Compensation (if applicable) without giving any further notice.

**KRISHAN
KUMAR**

Digitally signed by
KRISHAN KUMAR
Date: 2023.05.11
16:09:03 +05'30'

**Regional Officer
Mahendragarh Region**

2.4

AR

ANNEXURE- A-2

The Regional Officer
Haryana State Pollution Control Board
Mohindergarh Region at Rewari

Sub.- Reply of Show cause notice for closure under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 & withdrawal the consent to operate granted under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 and imposing Environmental compensation-

M/s. DEVA STONE CRUSHER, Vill = Beavndla
Nanaal Choudhary Dist - Mohindergarh

Ref.- Show cause letter No. HSPCB/MG/2023/390 Dated 11.05.2023

Respected Sir,

On the subject referred above, we have received vide above referred SCN regarding "As per report received from Divisional Forest Officer (DFO), Mahendragarh vide office letter No. 727 dated 08.05.2023 and intimated that, you have not provided adequate green belt as per approved plantation plan in compliance of notification dated 11.05.2016.

Regarding above show cause notice we have submitted the following that:-

1. We have already provided green belt as per stone crusher notification and provided approx. 180 Nos. trees in the premises of stone crusher.
2. Now we have more plant planted (Aprox. 75 Nos.) in the premises of the stone crushing unit. Further, we will more plant planted in the coming mansson season.

So, you are kindly requested to inspection/verify the green belt/ plantation provided by us in the premises of stone crushing unit and also written a letter to The DFO, Mohindergarh for verification the same again.

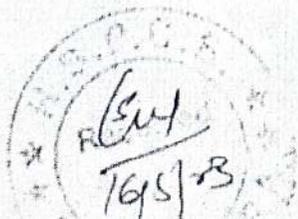
Also requested to withdraw the Show cause notice for closure under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 & withdrawal the consent to operate granted under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 and imposing Environmental compensation issued against our unit.

Thanking You

For M/s ... M/s. DEVA STONE CRUSHER

Parveen 14
(Auth. Sign)

16/05/2023



To,

The Regional officer
Haryana State Pollution Control Board
Mohindergarh Region at Rewari

Sub:- Reply of Show cause notice for closure under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 & withdrawal the consent to operate granted under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 and imposing Environmental compensation-

M/s DEVA STONE CRUSHER Vill-Berundla Nagal Chaudhary Distt-Mohindergarh

Ref:- Show cause letter No. HSPCB/MG/2023/ 390 Dated 11.05.2023

Respected Sir,

On the subject referred above, we have received vide above referred SCN regarding "As per report received from divisional Forest Officer (DFO), Mahendragarh vide office Letter No. 727 dated 08.05.2023 and intimated that, you have not provided adequate green belt as per approved plantation plan in compliance of notification dated 11.05.2016.

Regarding above show cause notice we have submitted the following that:-

We have already provided green belt as per stone crusher notification and provided approx 180 Nos. trees in the premises of stone crusher.

Now we have more plant (Aprox. 75 Nos.) in the [premises of the stone crusher unit. Further, we will more plant planted in the coming mansson season So, you are kindly requested to inspection/verify the green belt/ plantation provided by us in the premisses of stone crushing unit and also written a letter to The DFO. Mohindergarh for verification the same again.

Also requested to withdraw the Show cause notice for closure under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 & withdrawal the consent to operate granted under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 and imposing Environmental compensation issued against our unit.

Thanking You

For M/s DEVA STONE CRUSHER

(Auth. Sign)

16/05/2023

Dated: 15/04/2024

To

The Regional Officer
Haryana State Pollution Control Board
Mahendragarh Region

Sub. ÷ Reply in reference to hearing granted vide letter No.
HSPCB/MG/2024/2547 dated 22.03.2024

Respected Sir,

With reference to the subject cited above, following in my
humble submission ÷

1. That our unit is lying closed during the non-compliance period due to personal problem. (Copy of GST certificate attached showing date of issue of GST certificate i.e. 28/8/23).
2. Our unit do not have electricity connection (copy attached)
3. That show cause notice regarding non-compliance for plantation was served on dated 11.5.23 vide letter No. HSPCB/MG/2023/390 (copy attached).
4. That we rectified / completed the non-compliance and requested for re-inspection on dated 16.5.23 through written letter (copy attached).
5. That after re-inspection our compliance regarding plantation was found ok.
6. Further, the unit is lying closed as started earlier.
So, it is kindly requested that no fine be imposed on our unit, as it was closed / not operational during the period of Non-compliance i.e. from 11.05.2023 to 16.05.2023 (05 Days)

Thanking You



For M/s Deva Stone Crusher
Perveeniy
(Prop.)

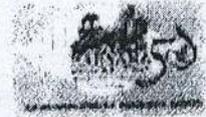


HARYANA STATE POLLUTION CONTROL BOARD

Lala Nemi Chand Singhal Enc. Sohna Road, Near Hanuman Mandir, Dharuhera Ph. 01274-244440-41(O)

Website: www.hspcb.gov.in E-Mail - hspcb.pkl@sifymail.com

Telephone No.: 0172-2577870-73



No. HSPCB/Consent/ : 313129218MAHCTE5590990

Dated:16/08/2018

To.

M/s : DEVA STONE CRUSHER

Khewat No. 6, Khatoni NO. 6, M.No. / Kila No. 7//22/1 (7-04) & 22//2/2/1 (4-16) total 12

Kanal 0 Marla at VIII-Berundla, Nangal Chaudhary Distt-Mohindergarh

MAHENDRAGARH

123023

Sub. : Grant of consent to Establish to M/s DEVA STONE CRUSHER

Please refer to your application no. 5590990 received on dated 2018-08-06 in regional office Dharuhera.

With reference to your above application for consent to establish, M/s DEVA STONE CRUSHER is here by granted consent as per following specification/Terms and conditions.

Consent Under	AIR/WATER
Period of consent	16/08/2018 - 15/08/2023
Industry Type	Stone crushers
Category	ORANGE
Investment(In Lakh)	80.0
Total Land Area (Sq. meter)	6071.0
Total Builtup Area (Sq. meter)	4000.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.4 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	Septic Tank
2. Trade	NA
Permissible Domestic Effluent Parameters	
1. NA	
Permissible Trade Effluent Parameters	
1. NA	mg/l
Number of stacks	1
Height of stack	

1. Stack attached to DG set	3 Meters
Permissible Emission parameters	
1. SPM	600 mg/m ³
Capacity of boiler	
1. N.A.	Ton/hr
Type of Furnace	
1. N.A.	
Type of Fuel	
1. Diesel	0.1 KL/day

Regional Officer, Dharuhera

Haryana State Pollution Control Board.

Terms and conditions

1. The industry has declared that the quantity of effluent shall be 0.4 KL/Day i.e 0KL/Day for Trade Effluent, 0 KL/Day for Cooling, 0.4 KL/Day for Domestic and the same should not exceed .
2. The above 'Consent to Establish' is valid for 60 months from the date of its issue to be extended for another one year at the discretion of the Board or till the time the unit starts its trial production whichever is earlier. The unit will have to set up the plant and obtain consent during this period.
3. The officer/official of the Board shall have the right to access and inspection of the industry in connection with the various processes and the treatment facilities being provided simultaneously with the construction of building/machinery. The effluent should conform the effluent standards as applicable
4. That necessary arrangement shall be made by the industry for the control of Air Pollution before commissioning the plant. The emitted pollutants will meet the emission and other standards as laid/will be prescribed by the Board from time to time.
5. The applicant will obtain consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 as amended to-date-even before starting trial production
6. The above Consent to Establish is further subject to the conditions that the unit complies with all the laws/rules/decisions and competent directions of the Board/Government and its functionaries in all respects before commissioning of the operation and during its actual working strictly.
7. No in-process or post-process objectionable emission or the effluent will be allowed, if the scheme furnished by the unit turns out to be defective in any actual experience
8. The Electricity Department will give only temporary connection and permanent connection to the unit will be given after verifying the consent granted by the Board, both under Water Act and Air Act.
9. Unit will raise the stack height of DG Set/Boiler as per Board's norms.
10. Unit will maintain proper logbook of Water meter/sub meter before/after commissioning.

11. That in the case of an industry or any other process the activity is located in an area approved and that in case the activity is sited in a residential or institutional or commercial or agricultural area, the necessary permission for siting such industry and process in a residential or institutional or commercial or agricultural area or controlled area under Town and Country Planning laws CLU or Municipal laws has to be obtained from the competent Authority in law permitting this deviation and be submitted in original with the request for consent to operate.
12. That there is no discharge directly or indirectly from the unit or the process into any interstate river or Yamuna River or River Ghaggar.
13. That the industry or the unit concerned is not sited within any prohibited distances according to the Environmental Laws and Rules, Notification, Orders and Policies of Central Pollution Control Board and Haryana State Pollution Control Board.
14. That if the unit is discharging its sewage or trade effluent into the public sewer meant to receive trade effluent from industries etc. then the permission of the Competent Authority owning and operating such public sewer giving permission letter to his unit shall be submitted at time of consent to operate.
15. That if at any time, there is an adverse report from any adjoining neighbor or any other aggrieved party or Municipal Committee or Zila Parishad or any other public body against the unit's pollution; the Consent to Establish so granted shall be revoked.
16. That all the financial dues required under the rules and policies of the Board have been deposited in full by the unit for this Consent to Establish.
17. In case of change of name from previous Consent to Establish granted, fresh Consent to Establish fee shall be levied.
18. Industry should adopt water conservation measures to ensure minimum consumption of water in their Process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority for scientific development of previous resource.
19. That the unit will take all other clearances from concerned agencies, whenever required.
20. That the unit will not change its process without the prior permission of the Board.
21. That the Consent to Establish so granted will be invalid, if the unit falls in Aravali Area or non conforming area.
22. That the unit will comply with the Hazardous Waste Management Rules and will also make the non-leachate pit for storage of Hazardous waste and will undertake not to dispose off the same except for pit in their own premises or with the authorized disposal authority.
23. That the unit will submit an undertaking that it will comply with all the specific and general conditions as imposed in the above Consent to Establish within 30 days failing which Consent to Establish will be revoked.
24. That unit will obtain EIA from MoEF, if required at any stage.
25. In case of unit does not comply with the above conditions within the stipulated period, Consent to Establish will be revoked.
26. That unit will obtain consent to operate from the board before the start of product activity.

Specific Conditions

Other Conditions :

1. That the unit will abide with all the directions of notification dated 11.05.2016. 2. That the unit will be established as per latest notification dated 11.05.2016. 3. The unit will installed air pollution control measure (APCM) as per notification dated 11.05.2016. 4. Unit will apply for first CTO after the installation of plant and machinery and completion of latest APCM as per notification 11.05.2016 before commissioning. 5. Unit will take all necessary clearances from all the concerned departments / agencies. 6. This CTE is for establishment of unit at Khewat No. 6, Khatoni NO. 6, M.No. / Killa No. 7//22/1 (7-04) & 22//2/2/1 (4-16) total 12 Kanal 0 Marla at VIII-Berundla, Nangal Chaudhary Distt-Mohindergarh. 7. In case at any stage, if aravali plantation/Gair Mumkin Pahar will be declared as forest by the concerned department / by any court of law / Govt./Forest Deptt etc, and if unit fails to meet prescribed siting norms, this CTE deemed revoked. 8. This CTE is valid for 05 years or up to the commissioning of the unit whichever is earlier. 9. The unit will use / purchase raw materials from the legal mines. 10. The unit will abide with the directions/guidelines HSPCB/CPCB/ any court decision/ direction of any competent authority. 11. The unit will abide for the production capacity upto average 450 MT/day with install one set of plant & machinery as per submitted proposed site plan. 12. That the unit will take necessary permission under Forest Conservation Act, 1980 before establish the unit and do not violate any forest act/guidelines. 13. This CTE is without prejudice to any action under the provisions of applicable laws / acts / notification / courts order to be taken in respect of any violation at any stage without any claim of the unit. If the unit fails to comply the provisions of said notification dated 11.05.2016, conditions of CTE, various applicable provisions of concerned departments / agencies / authorities / any relevant decision of court, the consent to establish so granted shall be revoked automatically without giving any notice.

Kuldeep Singh Digitally signed by Kuldeep Singh
Date: 2018.08.16 16:59:42 +05'30'

*Regional Officer, Dharuhera
Haryana State Pollution Control Board.*



HARYANA STATE POLLUTION CONTROL BOARD

Lala Nemi Chand Singhal Enc. Sohna Road, Near
Hanuman Mandir, Dharuhera Ph. 01274-244440-
41(O) Email:- hspcbrodr@gmail.com

E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 313129222MAHCTOA23814566

Dated:04/06/2022

To.

M/s :DEVA STONE CRUSHER

Khewat No. 6, Khatoni NO. 6, M.No. / Kila No. 7//22/1 (7-04) & 22//2/2/1 (4-16)
total 12 Kanal 0 Marla at VIII-Berundla, Nangal Chaudhary Distt-Mohindergarh

Subject: Grant of consent to operate to M/s DEVA STONE CRUSHER.

Please refer to your application no. 23814566 received on dated 2022-05-27 in regional office Dharuhera. With reference to your above application for consent to operate, M/s DEVA STONE CRUSHER is here by granted consent as per following specification/Terms and conditions.

Consent Under	AIR
Period of consent	04/06/2022 - 31/03/2027
Industry Type	Stone crushers
Category	ORANGE
Investment(In Lakh)	80.0
Total Land Area(Sq. meter)	6071.0
Total Builtup Area(Sq. meter)	4000.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.5 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	Septic Tank
2. Trade	
Domestic Effluent Parameters	
1. All Standards as per EP Acts/Rules/Norms	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1. NA	
Emission parameters	
1. SPM	600 mg/m3

2. All Standards as per EP Acts/Rules/Norms	
Product Details	
1. stone boulder	450 Metric Tonnes/day
Capacity of boiler	
1. NA	Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Electricity	Kilowatt/day
Raw Material Details	
Stone dust/ Stone grit	450 Metric Tonnes/Day

Regional Officer, Dharuhera
Haryana State Pollution Control Board.

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of

change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. Unit will submit schedule of running the Plant & machinery for collection of air emission sample within 7 days 2. The unit will maintain its APCM/dust suppression system in well working condition. 3. The unit will keep the parameter within limits throughout the year, 4. The unit will comply all the conditions of Consent to establish so granted. 5. The unit will plants sufficient Nos. of trees within & outside the premises during coming monsoon season, 6. The unit will take raw material only from legal mines. 7. Unit will comply all the directions / orders / any outcome of the of Hon'ble NGT regarding O.A. No. 667/2018 in the matter titled as Mahendra Singh Vs. State of Haryana and Ors and O.A. No. 679/2018 titled as Tejpal Vs. State of Haryana & Ors. 8. This CTO is without prejudice to any action under the provisions of applicable laws / acts / notification / courts order to be taken in respect of any past violation at any stage without any claim of the unit. If the unit fails to comply with the provisions/conditions of CTO, various applicable provisions of concerned departments / agencies / authorities / any relevant decision of court, the consent to operate so granted shall be revoked automatically without giving any notice. 9. Unit will strictly comply with the notification of the Board dated 11.05.2016, 04.04.2019 & the amendments, therein to be carried out by the HSPCB from time to time. 10. Unit will comply all the prescribed air emission standards under the provisions of Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986 amended from time to time. 11. Unit will comply all the conditions of CTE so granted and will obtained necessary permissions from concerned Deptt./Local prescribed Authority, as per applicable Laws.

DINESH
KUMAR
YADAV
Regional Officer, Dharuhera

Digitally signed by
DINESH KUMAR YADAV
Date: 2022.06.04
19:51:05 +05'30'

Haryana State Pollution Control Board.



Government of India
Form GST REG-06
[See Rule 10(1)]

Registration Certificate

Registration Number : 06AKGPY9326F1ZR

1.	Legal Name	PARVEEN YADAV			
2.	Trade Name, if any	DEVA STONE CRUSHER			
3.	Additional trade names, if any				
4.	Constitution of Business	Proprietorship			
5.	Address of Principal Place of Business	Ground Floor, Khewat No. 6, Nangal Chaudhary, Berundla, Mahendragarh, Mahendragarh, Haryana, 123029			
6.	Date of Liability				
7.	Period of Validity	From	28/08/2023	To	Not Applicable
8.	Type of Registration	Regular			
9.	Particulars of Approving	Haryana			
Signature		Signature Not Verified Digitally signed by DS GOODS AND SERVICES TAX NETWORK 07 Date: 2023.08.28 13:15:24 IST			
Name	Rajbir Singh				
Designation	Excise and Taxation Officer				
Jurisdictional Office	Narnaul Ward 1				
Date of issue of Certificate	28/08/2023				
Note: The registration certificate is required to be prominently displayed at all places of business in the State.					

This is a system generated digitally signed Registration Certificate issued based on the approval of application granted on 28/08/2023 by the jurisdictional authority.



Goods and Services Tax Identification Number: 06AKGPY9326F1ZR

Details of Additional Place of Business(s)

Legal Name	PARVEEN YADAV
Trade Name, if any	DEVA STONE CRUSHER

Total Number of Additional Places of Business in the State 0

Goods and Services Tax



Goods and Services Tax Identification Number: 06AKGPY9326F1ZR

Legal Name PARVEEN YADAV
Trade Name, if any DEVA STONE CRUSHER

Details of Proprietor

1



Name PARVEEN YADAV
Designation/Status Owner
Resident of State Haryana

Goods and Services Tax

M/s Deva Stone Crusher

Vill. Berundla, Nangal Choudhry, Distt. M'Garh (Haryana)

Dated : ...15/04/2024

CC
R n/p

15/4/2024

श्रीमान S.D.O

DHBYN NANGAL CHAUDHARY

DISTH - MOHINDERGARH

हमारे कनेक्शन न होने बारे

श्रीमान जी से निवेदन है कि मैंने अपने प्लॉट की फाईल
लगाई थी जो कि प्लॉट पर किसी वजह से लगा नहीं पाया और
हमारी फाईल कैंसिल हो गई। अभी तक हमारा कनेक्शन
चालू नहीं हुआ और हमारी सिम्योरिटी का पैसा भी आपके
पास जमा है। कृपया करके इसका हमें लिखकर दे दिया जाऊ की
हमारे प्लॉट पर बिजली का कनेक्शन नहीं है। हमें आगे पोल्यूशन
विभाग (Pollution Department) में देना है। आपकी अति
कृपा होगी।

धन्यवाद

Sl. No N14-218-113
MS - Deva Stone Crusher
Vill - Berundla, Nangal Choudhry
Distt. Mohinder Garh
Not Release
15/04/2024

Parveen 4

देवा स्टोन क्रशर

गांव - बैरुंडला

8929929901



Department Name:	N14	Application Number:	N14-218-113	Date of Application:	21/02/2018
Operation Sub-division:	New connection	Category of Supply	HT Industry	Type of Supply:	Permanent
Application For:	Individual	Name of the Applicant	DEVA STONE CRUSHER	Name of Father/Husband/Director/Partner	Properitor
Type of Applicant	400.00	Contract Demand	440.00	Purpose of Supply	stone crusher
Connected Load	Offline	Initial Amount Paid	410000	Payment Receipt No.	54516
Payment Mode	12-03-2018				
Receipt Date	1, nangal Choudhary, Near Khatoli Zone, Berundla, 123001	Account No.			NA
Address	NA	Area Type	Authorized	Feeder Type	Industrial
Premises Type	Nigam				
Mieter Type	View Download Identity Proof (./Apply/Identity/206095/driving Praveen Yadav 001.jpg)				View
	Download Owner Ship (./Apply/Ownership/206095/Registeri Praveen Yadav 001.jpg)				

Last Status : Connection Cancelled

M/s Deva Stone Crusher

Vill. Berundla, Nangal Choudhry, Distt. M'garh (Haryana)

Date: 15/04/2024

The SDO,
DHBVN NANGAL CHAUDHARY
Distt – MOHINDERGARH

Sub: - With respect to our connection

Sir,

I had filed my application for connection at our plot. The application was cancelled due to some reason. Till date we have no got connection and security deposit is also lying with your good-self. I request you to give us in writing that there is no connection on our plot. We need to submit the same with the Pollution Department. We'll be thankful.

Thanking You.

Praveen
Deva Stone Crusher
Village – Berundla
8929929901

To,

7988

ANNEXURE -A-8

The Regional Officer
HSPCB, Dhanuhera Region
Dhanuhera, Distt - Rewari.

Sub:- Sampling of Air Emission of M/S DEVA STONE
Crusher, Vill - Beundla, Teh - Nongal Chaudhary,
Distt - Mohendergarh (HR)

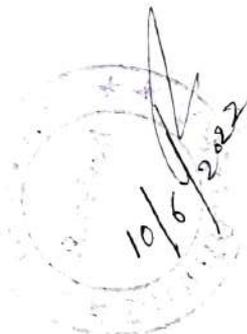
R/sir

Kindly refer to the Consent to operate granted to
our above mentioned unit vide board letter dt. 4/6/22
vide which it has been directed to submit request for
sampling within 7 days.

In this connection, it is submitted that we are in a
process of agreement with PHED for STP treated water
for dust suppression and with lease holders for the
procurement of raw material and this process will take
time of approx. 60 days.

In view of above position you are requested to
collect the Air emission sample of our unit after
1st Sep 2022 to assess the adequacy of APCM
installed by us.

Submitted for Information and further
necessary action please.



Praveen Singh

8929929901

To,
The Regional Officer
HS PCB, Dharuhera Region
Dharuhera, Dist - Rewari

Date :- 19/9/2022

Sub :- Sampling OF Air Emission OF M/S DEVA
STONE CRUSHER, Vill :- Beoundla, Teh -
Mangol Chaudhary, Dist - Mohendergarh (HR)

R/Sir,

Kindly refer to the consent to operate granted to our above mentioned unit vide board letter dt 4/6/22 vide which it has been directed to submit request for sampling within 7 days.

In this connection, I already gave you application for the extension of time of 3 months.

Right know we donot have electric connection on our crusher and also due to financial problem we are not operating our crusher, whenever we operate our crusher, we will inform the board.

In the view of above position you are requested to collect the Air Emission sample of our unit ~~after~~ after 6 to 7 months (i.e after April 2023)



Regional Officer
Ranepury
Dharuhera

Date: 19.09.2022

To,

The Regional Officer

HSPCB, Dharuhera Region

Dharuhera, Distt. Rewari

Sub:- Sompling of Air Emission of M/s DEVA STONE CRUSHER, Vill-
Berundla, Teh- Nangal Chaudhary, Distt- Mohendergarh (HR)

Sir,

Kindly refer to the consent to operate granted to our above mentioned unit vide board letter dt 4/6/2022 vide which it has been directed to submit request for sampling within 7 days.

In this connection, I already gave you application for the extention of time of 3 month.

Right know we donot have electric connection on our crusher and also due to financial problem we are not operating our crusher, whenever we operate our crusher, we will inform the board.

In the view of above position, you are requested to collect the Air Emission sample of our unit after 6 to 7 months (i.e after April 2023)